

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(IB) 04 /NCLT/AHM/2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2021**

Name of the Company: Lease Plan India Pvt Ltd
V/s
Shiva Industrial Security Agency
(Gujarat)Ltd
Section 9 of the Insolvency and Bankruptcy Code,
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

**ORDER
(through video conferencing)**

Advocate, Mr. Paritosh Budhiraja appeared on behalf of the Petitioner.

The instant petition is filed under Section 9 of IB Code.

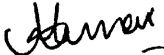
The Petitioner as well as the Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within two weeks' by serving an advance copy to the petitioner.

List the matter on 17.02.2021.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 13th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**